IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH



O.A. NO: T.A. NO: 826/91

199

DATE OF DECISION 30.3.92

SHRI N.A.KAZI

Petitioner

Mr.M.A.Mahalle

Advocate for the Petitioners

Versus

Manaxa Secretary, Central

Respondent

Board of Direct Taxes, New Delhi

None for the app

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mm. USHA SAVARA, MEMBER (A)

The Hon'ble Mr. S.KRISHANAN, MEMBER (J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not ?
- 3. Whethertheir Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the \ Tribunal ?

(SOKRISHANAN)

mbm¾

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH



ORIGINAL APPLICATION NO.826/91

Shri N.A.Kazi,

....Applicant

V/s

Secretary, Central Board of Direct Taxes, New Delhi.

....Respondents

CORAM : HON'BLE MEDBER MS.USHA SAVARA, MEMBER(A)

HON'BLE MEMBER MR.S.KRISHANAN, MEMBER (J)

Appearance:

Mr.M.A.MAHALLE, Adv. for the applicant.

None for the respondent.

ORAL JUDGEMENT

30TH MARCH 1992

(PER : S.KRISHANAN, M/J)

The Applicant was promoted as a Gropp "A" Officer on 2.5. 1985 and regularised on 3.9.1986, since the seniority as Group "A" efficers is proposed to be fixed from December 1985. In view of the Recruitment Rules, the applicant ought to have been appointed to officiate as Asstt.C.I.T.(Sr.Scale) in the order issued by the C.B.D.T., bearing F.No.32012/25/89-Ad.VI dated 14.6.1990 with effect from 1.10.1989. Thereafter the applicant made a representation on 23.7.1990, but as the same is not replied, he has come forward with this application. Heard Mr.Mahalle, counsel for the applicant, and after hearing, we are disposing the original application at the admission stage itself with the following directions:

1) The 2nd respondents is hereby directed to dispose of the representation dated 23.7.1990 within a period of three months from the date of the receipt of this order.



2) The applicant if he is still agreieved by that order, he is at liberty to approach this Tribunal in accordance with law.

3) There is no order as to costs.

(s.KRISHNAN) MEMBER (J) (MS.USHA SAVARA)
MEMBER (A)